

Directorate of Health & Family Welfare
Government of Punjab
Parivar Kalyan Bhawan, Sector-34A,
Chandigarh.
Phone No: 0172-2621506

No. COVID-19/NHM/PB/20/ 3243-86


Dated: 21-8-2020 Chandigarh

To,

1. All the Deputy commissioners of Punjab.
2. All the Civil Surgeons of Punjab.

Sub: Revised guidelines for international arrivals.

With reference to the above mentioned subject, it is stated that revised guidelines for international arrivals has been issued by Government of India. The revised guidelines is attached (at Annexure "A") with the letter for your kind information and further necessary action .


Director Health Services (Punjab)

Endst. No. COVID-19/NHM/Pb/20/ 3287-91

Dated: 21-8-2020 Chandigarh

Copy forwarded to:-

1. Special Chief Secretary, Home Affairs and Justice, Punjab.
2. Principal Secretary, Health and Family Welfare, Punjab.
3. Mission Director NHM, Punjab.
4. MD PHSC, Punjab.
5. Head State COVID-19 control room Punjab.


Director Health Services (Punjab)

Government of India
Ministry of Health and Family Welfare

Guidelines for international arrivals
(in supersession of guidelines issued on the subject dated 24th May 2020)
(to be operational from 00.01 Hrs, 8th August 2020)

Before Planning for Travel:

- i. All travelers should submit self-declaration form on the online portal (www.newdelhiaairport.in) at least 72 hours before the scheduled travel.
- ii. They should also give an undertaking on the portal that they would undergo mandatory quarantine for 14 days i.e. 7 days paid institutional quarantine at their own cost, followed by 7 days isolation at home with self-monitoring of health.
- iii. Only for compelling reasons/ cases of human distress such as pregnancy, death in family, serious illness and parent(s) with children of the age of 10 years or below, home quarantine may be permitted for 14 days.
- iv. If they wish to seek such exemption under para (iii) above, they shall apply to the online portal (www.newdelhiaairport.in) at least 72 hours before boarding. The decision taken by the government as communicated on the online portal will be final.
- v. Travelers may also seek exemption from institutional quarantine by submitting a negative RT-PCR test report on arrival. This test should have been conducted within 96 hrs prior to undertaking the journey. The test report should be uploaded on the portal for consideration. Each passenger shall also submit a declaration with respect to authenticity of the report and will be liable for criminal prosecution, if found otherwise. The test report could also be produced upon arrival at the point of entry airport in India.

Before Boarding

- i. Dos and Don'ts shall be provided along with ticket to the travelers by the agencies concerned.
- ii. All passengers shall be advised to download Arogya Setu app on their mobile devices.
- iii. At the time of boarding the flight/ ship, only asymptomatic travelers will be allowed to board after thermal screening.
- iv. Passengers arriving through the land borders will also have to undergo the same protocol as above, and only those who are asymptomatic will be enabled to cross the border into India.
- v. Suitable precautionary measures such as environmental sanitation and disinfection shall be ensured at the airports.
- vi. During boarding and at the airports, all possible measures to ensure social distancing to be ensured

During Travel

- i. Travelers who had not filled in self-declaration form on the portal shall fill the same in duplicate in the flight/ship and a copy of the same will be given to Health and Immigration officials present at the airport/ seaport/ landport. Alternatively, such travelers may submit self-declaration form on the online portal at arriving airport/ seaport/ landport as per the directions of the concerned authorities, if such facility is available.
- ii. Suitable announcement about COVID-19 including precautionary measures to be followed shall be made at airports/port and in flights/ships and during transit.
- iii. While on board the flight/ ship, required precautions such as wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. are to be observed by airline/ ship staff, crew and all passengers.

On arrival

- i. Deboarding should be done ensuring social distancing.
- ii. Thermal screening would be carried out in respect of all the passengers by the Health officials present at the airport/ seaport/ landport. The self-declaration form filled online shall be shown (or a copy of physical self-declaration form to be submitted) to the airport health staff.
- iii. The passengers found to be symptomatic during screening shall be immediately isolated and taken to medical facility as per health protocol.
- iv. Post thermal screening, the passengers who have been exempted from institutional quarantine (decision as indicated on the online portal in advance) will show the same to the respective State Counters on their cell phones/other mode before being allowed home quarantine for 14 days.
- v. The remaining passengers shall be taken to suitable institutional quarantine facilities, to be arranged by the respective State/ UT Governments.
- vi. These passengers shall be kept under institutional quarantine for a minimum period of 7 days. They shall be tested as per ICMR protocol available at <https://www.mohfw.gov.in/pdf/Revisedtestingguidelines.pdf>
If they test positive, they shall be assessed clinically.
 - a. If they are assessed as asymptomatic / pre-symptomatic/ very mild cases, they will be allowed home isolation or isolated in the Covid Care Centre (both public & private facilities) as appropriate.
 - b. Those having mild/ moderate/ severe symptoms will be admitted to dedicated Covid Health facilities and managed accordingly.If found negative, they shall be advised to further isolate themselves at home and self-monitor their health for 7 days.
- vii. In case, any symptoms develop they shall inform the district surveillance officer or the state/national call center (1075).

NOTE: States can develop their own protocol with regards to quarantine and isolation as per their assessment post arrival of passengers in the state concerned.